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O.A.730/2011

ORDER DATED 2nd OF NOVEMBER, 2011

P. Sahoo.....Applicant
VS.
Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri N.R. Routray, Ld. Counsel appearing for the applicant and Sri S.K. Ojha, Ld. Standing Counsel for the Rlys./Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed with a prayer to direct the Respondents to grant full pension in terms of RBE No.222/2009 under Annexure-A/2 and grant of consequential financial benefits.

3. During the course of hearing Sri Routray, Ld. Counsel for the applicant brought to our notice that the applicant has filed a representation to the Respondent No.2 vide Annexure-A/3 dated 10.01.2011 and having received no response, he has moved this Tribunal in the present O.A. He further submitted that he would be satisfied if a direction is issued to Respondent No.2 to consider the pending representation vide Annexure-A/3 dated 10.01.2011 and dispose of the same within a specific time frame.

4. Having considered the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is directed to consider and dispose of the pending

representation vide Annexure-A/3 and pass a speaking & reasoned order as per rule as expeditiously as possible preferably within a period of two months from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. As requested by Sri N.R. Routray, Ld. Counsel appearing for the applicant send copy of this order along with copy of the O.A. to Respondents No.2, 3 & 4 by "Dasti". Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.